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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD

ORIGINAL APPLICATION NO.288 OF 2005.

ALLAHABAD THIS THE 21ST DAY OF MARCH, 2005

HON'BLE MR. D. R. TIWARI, MEMBER-A

Dr. Narendra Kumar Gupta,
Son of Sri Laxmi Kant Gupta,
Resident of House No.240, First Lane,
Pachwali Chauraha, Vijay Nagar,
Etawah.

.....Applicant.

(By Advocate Sri A. K. Tewari and Sri K. S. Chaudhary)

Versus

1. Union of India,
Through Ministry of Railways,
New Delhi.
2. General Manager,
North Central Railway,
Office of General Manager,
Allahabad.
3. Chief Medical Director,
North Central Railway,
Sangam Palace,
8th Floor, Allahabad.
4. Chief Medical Superintendent,
Regional Railway Hospital,
North Central Railway,
Allahabad.
5. Divisional Railway Manager,
North Central Railway,
Office of the D.R.M.,
Allahabad.

.....Respondents.

(By Advocate Sri A. K. Gaur)

D. K. Gaur

O R D E R

HON'BLE MR. D. R. TIWARI, MEMBER-A

By this Original Application filed under Section 19 of the Administrative Tribunals Act, 1985 the applicant has prayed for issuance of a direction to the respondent no.2 and 4 for relieving him in pursuance of the Transfer Order dated 13.08.2004 passed by the respondent no.2.

2. The counsel for the applicant has submitted that the respondent has not taken any action to relieve him so far. It is further submitted that any delay about his relieving from the Railway Hospital Etawah to Railway Hospital Jhansi would cause great problem for the study of his children, as the academic session would commence shortly. He has made several representations to the competent authority for the same. The last representation dated 17.02.2005 is at Annexure No.2.

3. In view of the submissions made by the counsel for the applicant, I am of the view that the interest of justice would be better served, if a direction is issued to the competent authority to decide the representation by a reasoned and speaking order with in a stipulated period of time.

4. Under the circumstances, the Original Application is finally disposed of at the admission stage itself

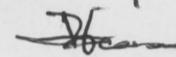
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with a direction to the respondent no.3 to consider and decide the representation of the applicant by a reasoned and speaking order to be passed and communicated to him within a period of four weeks from the date of receipt of a copy of this order.

5. There shall be no order as to costs.


Member-A

/NEELAM/